

C.A.No. 3486 OF 1998
For judgment
ITEM No. 1A

Court No.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.3486 OF 1998

LACCHMAN SINGH

APPELLANT

VERSUS

STATE OF H.P. & ORS.

RESPONDENTS

With C.A.No.3487/98

[HEARD BY : SHIVARAJ V. PATIL & D.M. DHARMADHIKARI, JJ.]

Date : 29/01/2004 These appeals were called on for pronouncement
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Appellant (s)Mr. Prem Malhotra, Adv.

For Respondent (s)
StateMr. J.S. Attri, Addl.Adv.Gen., H.P.
Mr. Naresh K. Sharma, Adv.

Mr. E.C. Agrawala, Adv.

The Court made the following
O R D E R

Hon'ble Mr. Justice Shivaraj V. Patil pronounced the judgment of the Court today.
The appeals are dismissed with no order as to costs in terms of the signed judgment.

Sarita (Shelly Sengupta)
Court Master

(Signed Reportable judgment is placed on the file)